# GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

# LOK SABHA UNSTARRED QUESTION NO. 5222 TO BE ANSWERED ON MONDAY, 04<sup>TH</sup> APRIL 2022 CHAITRA 14, 1944 (SAKA)

## Use of Cryptocurrency for Drug Trafficking and Arms Smuggling

## 5222. SHRIMATI RANJANBEN DHANANJAY BHATT:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that there is increasing use of cryptocurrencies/virtual currencies for drug trafficking and arms smuggling in the country;
- (b) if so, whether the Government proposes to take concrete steps to check it;
- (c) if so, the details thereof along with the time by which steps are likely to be taken by the Government in this regard; and
- (d) if not, the reasons therefor?

## ANSWER MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY)

- (a) Narcotics Control Bureau and Central Board of Indirect Taxes and Customs has unearthed the payment of approx. Rs. 2.2 crore through crypto-currency in 11 cases linked to drug trafficking.
- (b) to (d) In this respect, Government of India has taken the following steps:
- Conducting training for the field officers on cyber and forensic technologies.
- Conducting training for the field officers on collection of evidences through electronic means.
- Regular liasioning with technical experts.
- Coordination with foreign drug law enforcement agencies.
- Assistance to states for procuring of equipment including electronic surveillance systems.
- Hiring of technical experts to assist in intelligence collection and investigation.
- Setting up of e-surveillance and monitoring systems.